



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शिमला, वीरवार, 24 अप्रैल, 2014 / 4 वैशाख, 1936

हिमाचल प्रदेश सरकार

EXCISE AND TAXATION DEPARTMENT

NOTIFICATION

Shimla-2, the 23rd April, 2014

No EXN-B (2)-5/2013.—On the recommendation of the Departmental Promotion Committee, the Governor Himachal Pradesh is pleased to promote the following Supdts. Grade-II to the post of Excise & Taxation Officers (Class-I Gazetted) in the pay band of r 10300-34800+Grade Pay Rs.5000/- on regular basis with immediate effect:—

1. Smt. Prem Lata
2. Shri Hira Singh
3. Shri Mohan Lal

2. The above officers shall remain on probation for a period of two years from the date of promotion and will also exercise option for fixation of their pay under the provisions of FR 22 thin a period of one month from the date of issue of these orders.

3. The above promotion is subject to the final decision of the Hon'ble High Court of H.P. in CWP No. 2248/2012- Tara Chand Thakur & ors V/s State of H.P. & ors.

4. The Governor Himachal Pradesh is further pleased to order the posting of the above Excise and Taxation Officers as under **which is subject to the condition that in case these officers are engaged in Election Duty by the concerned District Election Officers (DCs)**, they shall be relieved of the present duty only after the Parliament Election process is over:—

Sr. No.	Name	Place of posting on promotion
1.	Smt. Prem Lata	Cart Road-I (Shimla) Excise Circle
2.	Sh. Heera Singh	MPB Parwanoo
3.	Sh. Mohan Lal	Kullu-II (Banjar) Excise Circle

By order,
Sd/-
*Principal Secretary (E&T) to the
Government of Himachal Pradesh.*

**BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY,
EPIP PHASE-I, JHARMAJRI, BADDI**

NOTIFICATION

Dated : the March, 2014

No. BBNDA-02-R&P Rules.—On the recommendation and approval of the Governing Body of the BBNDA & in exercise of the power vested in me *vide* item No. 17 of meeting of Governing Body of BBNDA held on 12-09-2007 and under Sr. No. 2 of delegation of Administrative Powers, I hereby notify the Recruitment & Promotion Rules of the following categories of posts in BBNDA, Baddi, Distt. Solan (H.P.):—

1. Assistant Town Planner
2. Assistant Architect
3. Senior Planning Draughtsman
4. Junior Engineer
5. Accountant
6. Draughtsman
7. Junior Draughtsman
8. Clerk
9. Driver
10. Peon, Chainman, Chowkidar, Sweeper

1. Short title and commencement.—(1) These rules may be called the Baddi Barotiwala Nalagarh Development Authority, Baddi, District Solan, H.P. Recruitment and Promotion Rules, 2014.

(2) These rules shall come into force with immediate effect from the date of notification.

By order,
Sd/-
Chief Executive Officer,
BBNDA, Baddi, H.P.

Annexure-A

RECRUITMENT AND PROMOTION RULES FOR THE POST OF ASSISTANT TOWN PLANNER CLASS-I (GAZETTED), IN THE BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN, HIMACHAL PRADESH

1. **Name of the post.**— Assistant Town Planner.
2. **Number of Post(s).**— 2 (Two).
3. **Classification.**— Class-I (Gazetted) Non-Ministerial Services.
4. **Scale of pay.**— (I) *Pay scale for regular incumbents.*—Pay Band Rs.15600-39100+Rs. 5400/- Grade pay.
- (II) **Emoluments for Contractual employees.**—Rs. 21,000/- as per detail given in Col. 15-A.
5. **Whether “Selection” Post : Selection.**—or “Non-Selection” Post.
6. **Age for direct Recruitment.**— 45 years and below:

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(1) Age limit for direct recruitment will be reckoned on the first day of the year in which the Posts is /are advertised for inviting application or notified to the Employment Exchanges or as the case may be.

(2) Age and experience in the case of direct recruitment are relaxable at the discretion of the Himachal Public Service Commission or other Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualifications required for direct recruits.—(a) ESSENTIAL QUALIFICATION(S).—Post Graduate Degree in Urban/City/Town/Regional Planning or its equivalent from a recognized Institute/University or Associate ship of the Institute of the Town Planner (India) or equivalent membership of a recognized professional Institute duly recognized by the HP/Central Government.

DESIRABLE QUALIFICATION.—Knowledge of customs, manners & dialects of Himachal Pradesh & suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualification prescribed for direct recruits will apply in the case of the promotees?.—(i) Age .—Not applicable.

(ii) Educational Qualification: yes as prescribed under column No. 11 below.—

9. Period of probation, if any.—Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method(s) of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.—(i) 50% on Secondment basis failing which by direct recruitment on contract basis.

(ii) 50% by promotion failing which on Secondment basis.

11. In case of recruitment by promotion, deputation, transfer, grade from which promotion/deputation/transfer is to be made.—By promotion from amongst the Junior Engineer (Civil) who possess eight years regular service or regular combined with continuous adhoc service rendered, if any, in the grade; failing which on Secondment basis from amongst the incumbents of this post working in the identical pay scale from other H.P./Central Govt. Departments.

In all cases of promotions, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the condition that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provision of R&P Rules;

Provided that in all cases where a junior person becomes eligible for consideration by virtue of his/her total length of service (including the service rendered on adhoc basis, followed by regular service/appointment) in the feeder, post in view of the provision referred to above, all persons senior to him/her in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration;

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of atleast three year's or that prescribed in the R&P Rules for the post, whichever is less;

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the proceeding proviso, the person(s) junior to him/her shall also be deemed to be ineligible for consideration for sun promotion;

Explanation.— the last proviso shall not render the junior incumbent(s) ineligible for consideration for promotion if the senior ineligible person(s) happened to be Ex-Servicemen recruited under the provisions of Rule -3 of the Demobilized Armed Forces Personnel (reservation of vacancies in Himachal State Non-Technical Service) Rules, 1972 and having been given the benefit of seniority there under or recruited under the provisions of Rule-3 of the Ex-Servicemen (Reservation of vacancies in the Himachal Pradesh Technical Services) Rules, 1985 and having been given the benefit of seniority thereunder.

(1) Similarly, in all cases of confirmation, adhoc service rendered on the feeder post, if any, prior to the regular appointment/promotion against such post shall be taken into account towards the length of service, if the adhoc appointment/promotion had been made after proper selection and in accordance with the provision of the R&P Rules.

Provided that inter-se-seniority as a result of confirmation after taking into account, adhoc service rendered as referred to above shall remain unchanged.

12. If a Departmental Promotion Committee exists, what is its composition.—As may be constituted by the Authority from time to time.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.— As required under the law.

14. Essential requirement for a direct recruitment.—A candidate for appointment to any service or post must be a citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce test if the H.P. Public Service Commission or other recruiting authority as the case may be, so consider necessary or expedient by a written test or practical test, the standard/syllabus, etc. of which, will be determined by the Commission/ other recruiting authority as the case may be.

15-A Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(I) **CONCEPT :** (a) Under this policy, the Assistant Town Planner in the BBND A will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBND A.

(c) The Selection will be made in accordance with eligibility condition prescribed in these rules.

(II) CONTRACTUAL EMOLUMENTS.—The Assistant Town Planner appointed on contract basis will be paid Consolidated fixed contractual amount of Rs. 15600/- + with grade pay of Rs. 5400 total Rs. 21000/- per month as fixed by the Government from time to time. The Contract Appointee will be entitled for annual increase in contractual amount @ 3% of the minimum of pay band + grade pay of the post for the subsequent year if contract is extended beyond one year and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBND, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL appointments.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/ Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed contractual amount of Rs. 15600/- + with grade pay of Rs. 5400 total Rs. 21000/- per month as fixed by Government from time to time. The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band + grade pay of the post for further extended years and no other allied benefits such as senior/ selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/She shall not be entitled for medical reimbursement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation.— The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.—Not Applicable

18. Power to Relax.—Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-A

RECRUITMENT AND PROMOTION RULES FOR THE POST OF ASSISTANT ARCHITECT CLASS-I (GAZETTED), IN THE BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN, HIMACHAL PRADESH

1. Name of the post.— Assistant Architect

2. Number of Post(s).— 1 (One)

3. Classification .—Class-I (Gazetted) Non-Ministerial Services.

4. Scale of pay.—(I) Pay scale for regular incumbent.— Pay Band Rs. 15600-39100+Rs. 5400/- Grade pay.

(II) Emoluments for Contractual employees: Rs. 21,000/- as per detail given in Col. 15-A.

5. Whether Selection Post or Non-Selection Post.—Selection.

6. Age for direct Recruitment.—Between 18 to 45 years.

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the

service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(1) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(2) Age and experience in the case of direct recruitment are relaxable at the discretion of the Himachal Pradesh Public Service Commission or other Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualifications required for direct recruits.—(a) ESSENTIAL QUALIFICATION(S).—1. (a) Bachelor Degree in Architecture recognized by Institute of Architects; and

(b) Two years working experience in Urban Design and landscape planning.

DESIRABLE QUALIFICATION.—Knowledge of customs, manners & dialects of Himachal Pradesh & suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualification prescribed for direct recruits will apply in the case of the promotees?.— (iii) Age: Not applicable.

(iv) **Educational Qualificatio.**— Not applicable.

9. Period of probation, if any.— Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.—100% by promotion/ secondment basis failing which by direct recruitment on contract basis.

11. In case of recruitment by promotion, deputation, transfer, grade from which promotion/deputation/transfer is to be made.—By promotion from amongst the Senior Planning Draughtsman who possess eight years regular service or regular combined with continuous adhoc service rendered, if any, in the grade; failing which on Secondment basis from amongst the incumbents of this post working in the identical pay scale from other H.P./States/Central Govt. Departments.

In all cases of promotions, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the condition that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provision of R&P Rules;

Provided that in all cases where a junior person becomes eligible for consideration by virtue of his/ her total length of service (including the service rendered on adhoc basis, followed by regular service/appointment) in the feeder, post in view of the provision referred to above, all persons senior to him/her in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration;

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of atleast three year's or that prescribed in the R&P Rules for the post, whichever is less;

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the proceeding proviso, the person(s) junior to him/her shall also be deemed to be ineligible for consideration for sun promotion;

Explanation.— the last proviso shall not render the junior incumbent(s) ineligible for consideration for promotion if the senior ineligible person(s) happened to be Ex-Servicemen recruited under the provisions of Rule -3 of the Demobilized Armed Forces Personnel (reservation of vacancies in Himachal State Non-Technical Service) Rules, 1972 and having been given the benefit of seniority there under or recruited under the provisions of Rule-3 of the Ex-Servicemen (Reservation of vacancies in the Himachal Pradesh Technical Services) Rules, 1985 and having been given the benefit of seniority thereunder.

Similarly, in all cases of confirmation, adhoc service rendered on the feeder post, if any, prior to the regular appointment/promotion against such post shall be taken into account towards the length of service, if the adhoc appointment/promotion had been made after proper selection and in accordance with the provision of the R&P Rules.

Provided that inter-se-seniority as a result of confirmation after taking into account, adhoc service rendered as referred to above shall remain unchanged.

12. If a Departmental Promotion Committee exists, what is its composition.—As may be constituted by the Government from time to time.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.—As required under the law.

14. Essential requirement for a direct recruitment.—A candidate for appointment to any service or post must be a Citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce test. If HPPSC or other recruiting authority as the case may be so considered necessary or expedient by a written test or practical test the standard or syllabus of which will be determined by the HPPSC/other recruiting authority as the case may be.

15(A) Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(i) **CONCEPT.**—(a) Under this policy, the Assistant Architect in the BBND A will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBND A.

(c) The Selection will be made in accordance with eligibility condition prescribed in these rules.

(d) Contractual appointee so selected under these rules will not have any right to claim regularization or permanent absorption in the Govt. Jobs.

(II) CONTRACTUAL EMOLUMENTS.—The Assistant Architect appointed on contract basis will be paid Consolidated fixed amount of Rs. 15600/- + with grade pay of Rs. 5400 total Rs. 21000/- per month as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBNDA, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL ASSISTANT ARCHITECT.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/ Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed emoluments of Rs. 15600/- + with grade pay of Rs. 5400 total Rs. 21000/-per month as fixed by Government from time to time. The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/ selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation .—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable

18. Power to Relax.— Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-A

RECRUITMENT AND PROMOTION RULES FOR THE POST OF SENIOR PLANNING DRAUGHTSMAN CLASS-II (NON-GAZETTED), IN THE BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN, HIMACHAL PRADESH

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(1) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(2) Age and experience in the case of direct recruitment are relax able at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualification required for direct recruits.—(a) ESSENTIAL QUALIFICATION.—(i) Should be Matriculate or its equivalent from recognized Board of School Education/ Institution.

(ii) Three year Diploma in Architectural Assistantship (Civil) or its equivalent from a recognized University or from an Institute duly recognized by the Central/H.P. Government.

(b) DESIRABLE QUALIFICATION.—Knowledge of customs, manners & dialects of Himachal Pradesh & suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualification prescribed for direct recruits will apply in the case of the promotees?— Age.— Not applicable.

Education Qualification.— Yes, as prescribed against Column No.11 below.

9. Period of probation, if any.— Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.— 100% by promotion failing which by direct recruitment on contract basis.

11. In case of recruitment by promotion, deputation, transfer, grade from which promotion/deputation/transfer is to be made.—By promotion from amongst Draftsman who has passed three year Diploma in Architectural Assistantship (Civil) or its equivalent from a recognized University or from an Institute duly recognized by the Central/H.P. Government and also possess eight years regular service or regular combined with continuous adhoc service rendered, if any, in the grade.

In all cases of promotions, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the condition that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provision of R&P Rules;

Provided that in all cases where a junior person becomes eligible for consideration by virtue of his/her total length of service (including the service rendered on adhoc basis, followed by regular service/appointment) in the feeder, post in view of the provision referred to above, all persons senior to him/her in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration;

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of atleast three year's or that prescribed in the R&P Rules for the post, whichever is less;

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the proceeding proviso, the person(s) junior to him/her shall also be deemed to be ineligible for consideration for sun promotion;

Explanation.— the last proviso shall not render the junior incumbent(s) ineligible for consideration for promotion if the senior ineligible person(s) happened to be Ex-Servicemen recruited under the provisions of Rule -3 of the Demobilized Armed Forces Personnel (reservation of vacancies in Himachal State Non-Technical Service) Rules, 1972 and having been given the benefit of seniority there under or recruited under the provisions of Rule-3 of the Ex-Servicemen (Reservation of vacancies in the Himachal Pradesh Technical Services) Rules, 1985 and having been given the benefit of seniority there-under.

Similarly, in all cases of confirmation, adhoc service rendered on the feeder post, if any, prior to the regular appointment/promotion against such post shall be taken into account towards the length of service, if the adhoc appointment/promotion had been made after proper selection and in accordance with the provision of the R&P Rules.

Provided that inter-se-seniority as a result of confirmation after taking into account, adhoc service rendered as referred to above shall remain unchanged.

12. If a Departmental Promotion Committee exists, what is its composition.— As may be constituted by the Government from time to time.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.— As required under the law.

14. Essential requirement for direct recruitment.—A candidate for appointment to any service or post must be a citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce test. If HPPSC or other recruiting authority as the case may be so considered necessary or expedient by a written test or practical test the standard or syllabus of which will be determined by the HPPSC/other recruiting authority as the case may be.

15-A Selection for appointment to the post by contract appointment.—: Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(I) CONCEPT.—(a) Under this policy, the Senior Planning Draughtsman in the BBND A will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBND A.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Senior Planning Draughtsman appointed on contract basis will be paid Consolidated fixed amount of Rs. 10300/- + with grade pay of Rs. 4200 total Rs. 14500/- per month (as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBND, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL SENIOR PLANNING DRAUGHTSMAN.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed emoluments of Rs. 10300/- + with grade pay of Rs. 4200 total Rs. 14500/-per month (as fixed by Government from time to time). The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/ selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable.

18. Power to Relax.—Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-A

RECRUITMENT AND PROMOTION RULES FOR THE POST OF JUNIOR ENGINEER (CIVIL) CLASS-III (NON-GAZETTED), IN THE BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN, HIMACHAL PRADESH

1. Name of the Post .— Junior Engineer (Civil)

2. Number of Post(s).— 6 (Six)

3. Classification.— Class-III (Non-Gazetted)

4. Scale of pay.—(I) Pay scale for regular incumbents.—Pay Band Rs.10300-34800+3800 Grade pay.

(II) 10300-34800+4800 GP (This PB will be given after 2 years regular service)
Emoluments for Contractual Employees Rs. 14100/- as per details given in Col. 15-A.

5. Whether “Selection” Post or “Non-Selection” post.— Non-Selection.

6. Age for Direct Recruitment.— Between 18 to 45 years.

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/Autonomous Bodies.

(3) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(4) Age and experience in the case of direct recruitment are relaxable at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualification required for direct recruits.—(a) ESSENTIAL QUALIFICATIONS.—(i) Should be Matriculate or its equivalent from recognized Board of School Education/ Institution.

(ii) Diploma in Civil Engineering from Institution recognized by the State Government/ Central Government.

(b) DESIRABLE QUALIFICATIONS.—Knowledge of customs, manners and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualifications prescribed for direct recruits will apply in the case of the promotees?.—Age : Not applicable.

Education Qualification.—Yes as prescribed against col. No. 7 above.

9. Period of probation, if any.—Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.—(i) 90% on secondment basis failing which by direct recruitment on contract basis.

(ii) 10 % by promotion.

11. In case of recruitment by promotion, deputation, transfer grades from which promotion/ deputation is to be made.—By promotion from amongst the following:—

(i) 5% by promotion from amongst the Surveyors having ITI Course of two years duration in the trade of Surveyors/ Draftsman (Civil).

(ii) 5% from Work Inspectors who are Matriculates or possess the equivalent recognized qualification with atleast 15 years regular service or regular combined with continuous adhoc service, if any, in the grade and completed successfully the prescribed departmental training course of six months duration.

(iii) In case of secondment, the post will be filled up from the analogous post of H.P. Govt. Deptt./ Boards/ Corporations.

In all cases of promotions, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the condition that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provision of R&P Rules;

Provided that in all cases where a junior person becomes eligible for consideration by virtue of his/ her total length of service (including the service rendered on adhoc basis, followed by regular service/appointment) in the feeder, post in view of the provision referred to above, all persons senior to him/her in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration;

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of atleast three year's or that prescribed in the R&P Rules for the post, whichever is less;

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the proceeding proviso, the person(s) junior to him/her shall also be deemed to be ineligible for consideration for sun promotion;

Explanation.— the last proviso shall not render the junior incumbent(s) ineligible for consideration for promotion if the senior ineligible person(s) happened to be Ex-Servicemen recruited under the provisions of Rule -3 of the Demobilized Armed Forces Personnel (reservation of vacancies in Himachal State Non-Technical Service) Rules, 1972 and having been given the benefit of seniority there under or recruited under the provisions of Rule-3 of the Ex-Servicemen (Reservation of vacancies in the Himachal Pradesh Technical Services) Rules, 1985 and having been given the benefit of seniority there-under.

(2) Similarly, in all cases of confirmation, adhoc service rendered on the feeder post, if any, prior to the regular appointment/promotion against such post shall be taken into account towards the length of service, if the adhoc appointment/promotion had been made after proper selection and in accordance with the provision of the R&P Rules.

Provided that inter-se-seniority as a result of confirmation after taking into account, adhoc service rendered as referred to above shall remain unchanged.

12. If a Departmental Promotion Committee exists, what is its composition.—As may be constituted by the Government from time to time.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.— As required under the law.

14. Essential requirement for direct recruitment.—A candidate for appointment to any service or post must be a Citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce test. If HPSSB or other recruiting authority as the case may be so considered necessary or expedient by a written test or practical test the standard or syllabus of which will be determined by the HPSSB/other recruiting authority as the case may be.

15-A Selection for appointment to the post by contract appointment.—: Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(i) **CONCEPT.**—(a) Under this policy, the Junior Engineers (Civil) in the BBNDAs will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBNDA.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Junior Engineer (Civil) appointed on contract basis will be paid Consolidated fixed amount of Rs. 10300/- + with grade pay of Rs. 3800 total 14100/- per month as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBNDA, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL JUNIOR ENGINEER (CIVIL).—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/ Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.— (a) The contract appointee will be paid fixed emoluments of Rs. 10300/- + with grade pay of Rs. 3800 total Rs. 14100/- per month as fixed by Government from time to time. The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/ selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/She shall not be entitled for medical reimbursement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation.— The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable

18. Power to Relax.— Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure –A

**RECRUITMENT AND PROMOTION RULES FOR THE POST OF ACCOUNTANT
CLASS-III (NON-GAZETTED) IN THE BADDI BAROTIWALA NALAGARH
DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN,
HIMACHAL PRADESH**

1. **Name of the post.**— Accountant.
2. **Number of post(s).**— 4 (Four)
3. **Classification .**—Class –III (Non-Gazetted)
4. **Scale of pay.**— (I) Pay scale for regular incumbent.— Pay Band Rs. 10300-34800 + Rs.3800 GP
- (II) **Emoluments for Contractual Employees.**—Rs. 14100/- as per details given in Col. 15-A.
5. **Whether “Selection” post or “Non-Selection” post.**— Non-Selection
6. **Age for direct recruitment.**—Between 18 to 45 years.

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(1) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(2) Age and experience in the case of direct recruitment are relaxable at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualification required for direct recruits.--(a) ESSENTIAL QUALIFICATIONS.--(i) B.Com. Degree from a recognized or any institute duly recognized by State/Centre Government.

(ii) Having knowledge of Computer application.

(b) DESIRABLE QUALIFICATIONS.—(i) M.Com. Degree from recognized university or any institute duly recognized by State/Centre Government.

(ii) Knowledge of customs, manners and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualifications prescribed for direct recruits will apply in the case of the promotees?.— Age : Not applicable.

Education Qualification.— Not applicable.

9. Period of probation, if any.— Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.--On secondment basis failing which by direct recruitment on contract basis. The contract employees will get emoluments as given in Col. 15-A and will be governed by service conditions as specified in the said column.

11. In case of recruitment by promotion, deputation, transfer grades from which promotion/ deputation is to be made.—By secondment basis from amongst person holding analogous post in any department/Boards/Corporations/Institutions with five years regular service or regular combined with daily wages/Contract/ad-hoc service, if any, failing which by direct recruitment.

12. If a Departmental Promotion Committee exists, what is its composition.— As may be constituted by the Government from time to time.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.—As required under the law.

14. Essential requirement for direct recruitment.—A candidate for appointment to any service or post must be a Citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce test. If HPSSB or other recruiting authority as the case may be so considered necessary or expedient by a written test or practical test the standard or syllabus of which will be determined by the HPSSB/other recruiting authority as the case may be.

15(A) Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(I) CONCEPT.—(a) Under this policy, the Accountants in the BBNDA will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBNDA.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Accountants appointed on contract basis will be paid Consolidated fixed amount of Rs. 10300/- + with grade pay of Rs. 3800 total 14100/- per month (as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBNDA, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL ACCOUNTANTS.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/ Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed emoluments of Rs. 10300/- + with grade pay of Rs. 3800 total 14100/-per month (as fixed by Government from time to time). The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/ selection scales etc. will be given. (b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation .—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable

18. Power to Relax.— Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

**RECRUITMENT AND PROMOTION RULES FOR THE POST OF DRAUGHTSMAN
CLASS-III (NON-GAZETTED), IN THE BADDI BAROTIWALA NALAGARH
DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN,
HIMACHAL PRADESH**

1. **Name of the post.**— Draughtsman
2. **Number of Post(s).**— 1 (One)
3. **Classification.**— Class-III (Non-Gazetted)
4. **Scale of pay.**—(I) **Pay scale for regular incumbents.**—Pay Band Rs. 10300-34800 +3800 GP.

(II) 10300-34800+4200 GP (This PB will be given after 2 years of regular service) Emoluments for Contractual Employees.—Rs. 14100/- as per details given in Col. 15-A.
5. **Whether “Selection” Post or “Non-Selection” Post.**— Non-Selection.
6. **Age for direct Recruitment.**— Between 18 to 45 years.

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(5) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(6) Age and experience in the case of direct recruitment are relaxable at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. **Minimum Educational and other qualification required for direct recruits.**—(a) **ESSENTIAL QUALIFICATION.**— (i) 10+2 or its equivalent from a recognized Board of School Education/University.

(ii) At least three years Diploma Course in Architectural Assistance ships from a recognized University or an Institute duly recognized by the State /Central Government.

(b) DESIRABLE QUALIFICATION.—Knowledge of customs, manners & dialects of Himachal Pradesh & suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualification prescribed for direct recruits will apply in the case of the promotees?.— Age : Not applicable.

Education Qualification.— yes as prescribed under column No.11 below :

9. Period of probation, if any.— Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.—(ii) 75% by direct recruitment on a regular basis or by contract basis as the case may be.

(iii) 25 % by promotion.

11. In case of recruitment by promotion, deputation, transfer, grade from which promotion/deputation/transfer is to be made.—By promotion from amongst Jr. Draughtsman who have passed the Certificate Course of Draughtsman ship from an I.T.I recognized by the Government and also possess six years regular service or regular combined with continuous adhoc service rendered, if any, in the grade in any Govt. Department/Boards/Corporations. In all cases of promotions, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the condition that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provision of R&P Rules;

Provided that in all cases where a junior person becomes eligible for consideration by virtue of his/ her total length of service (including the service rendered on adhoc basis, followed by regular service/appointment) in the feeder, post in view of the provision referred to above, all persons senior to him/her in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration;

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of atleast three year's or that prescribed in the R&P Rules for the post, whichever is less;

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the proceeding proviso, the person(s) junior to him/her shall also be deemed to be ineligible for consideration for sun promotion;

Explanation.—the last proviso shall not render the junior incumbent(s) ineligible for consideration for promotion if the senior ineligible person(s) happened to be Ex-Servicemen recruited under the provisions of Rule -3 of the Demobilized Armed Forces Personnel (reservation of vacancies in Himachal State Non-Technical Service) Rules, 1972 and having been given the benefit of seniority there under or recruited under the provisions of Rule-3 of the Ex-Servicemen

(Reservation of vacancies in the Himachal Pradesh Technical Services) Rules, 1985 and having been given the benefit of seniority there-under.

Similarly, in all cases of confirmation, adhoc service rendered on the feeder post, if any, prior to the regular appointment/promotion against such post shall be taken into account towards the length of service, if the adhoc appointment/promotion had been made after proper selection and in accordance with the provision of the R&P Rules.

Provided that inter-se-seniority as a result of confirmation after taking into account, adhoc service rendered as referred to above shall remain unchanged.

12. If a Departmental Promotion Committee exists, what is its composition.—As may be constituted by the Government from time to time.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.— As required under the law.

14. Essential requirement for direct recruitment.—A candidate for appointment to any service or post must be a citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce test. If HPSSB or other recruiting authority as the case may be so considered necessary or expedient by a written test or practical test the standard or syllabus of which will be determined by the HPSSB/other recruiting authority as the case may be.

15-A Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(I) CONCEPT.—(a) Under this policy, the Draughtsman in the BBNDA will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBNDA.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Draughtsman appointed on contract basis will be paid Consolidated fixed amount of Rs. 10300/- + with grade pay of Rs. 3800 total Rs. 14100/- per month as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBNDA, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL DRAUGHTSMAN.—

As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITION.—(a) The contract appointee will be paid fixed emoluments of Rs. 10300/- + with grade pay of Rs. 3800 total Rs. 14100/-per month (as fixed by Government from time to time). The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate reexamined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable.

18. Power to Relax.— Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-A

**RECRUITMENT AND PROMOTION RULES FOR THE POST OF JUNIOR
DRAUGHTSMAN CLASS-III (NON-GAZETTED), IN THE BADDI BAROTIWALA
NALAGARH DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN,
HIMACHAL PRADESH**

1. **Name of the post.—** Junior Draughtsman
2. **Number of Post(s).—** 4 (Four)
3. **Classification.—** Class-III (Non-Gazetted)
4. **Scale of pay.— (I) Pay scale for regular incumbents.—**(a) 5910-20200+2400 Rs.GP
(b) 10300-34800+3200 Rs. GP (This PB will be given after 2 years of regular service).
(II) Contractual Emoluments Rs. 8310/ as per details given in Col. 15-A.
5. **Whether “Selection” Post or “Non-Selection” Post.—** Non Selection.
6. **Age for direct Recruitment.—** Between 18 to 45 years:

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(7) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(8) Age and experience in the case of direct recruitment are relaxable at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualification required for direct recruits.—(a) ESSENTIAL QUALIFICATIONS.—(i) Matric or its equivalent from a recognized Board of School Education/University.

(ii) At least two years Certificate Course in the trade of Draughtsmanship or its equivalent from on ITI or from other technical Institution duly recognized by the Central/ H.P. Government.

(b) DESIRABLE QUALIFICATION.—Knowledge of customs, manners & dialects of Himachal Pradesh & suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualification prescribed for direct recruits will apply in the case of the promotees?—Not applicable.

9. Period of probation, if any.—Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.—(iv) 75% by direct recruitment on contract basis

(v) 25 % on secondment basis

11. In case of recruitment by promotion, deputation, transfer, grade from which promotion/deputation/transfer is to be made.—By secondment basis from amongst Jr. Draftsman who have passed the Certificate Course of Draughtsmanship from an I.T.I. recognized by the Government and also possess six years regular service or regular combined with continuous adhoc service rendered, if any, in the grade in any Govt. Deptt./Boards/Corporations.

12. If a Departmental Promotion Committee exists, what is its composition.—As may be constituted by the Government from time to time.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.—As required under the law.

14. Essential requirement for direct recruitment.—A candidate for appointment to any service or post must be a citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of vivavoce test. If HPSSB or other recruiting authority as the case may be so considered necessary or expedient by a written test or practical test the standard or syllabus of which will be determined by the PSSB/other recruiting authority as the case may be.

15-A Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(i) CONCEPT.—(a) Under this policy, the Junior Draughtsman in the BBNDA will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Junior Draughtsman appointed on contract basis will be paid Consolidated fixed amount of Rs. 5910/- + grade pay of Rs. 2400/- total initial pay of Rs. 8310/- per month (as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBNDA, will be the appointing and disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL APPOINTEE.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she has to sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed emoluments of Rs. 5910/- + with grade pay of Rs. 2400 total Rs. 8310/-per month as fixed by Government from time to time. The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/ She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated up to the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate reexamined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation.— The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable

18. Power to Relax.— Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-A

RECRUITMENT AND PROMOTION RULES FOR THE POST OF CLERK CLASS-III (NON-GAZETTED), IN THE BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN, HIMACHAL PRADESH

1. **Name of the post.**— CLERK
2. **Number of Post(s).**— 4(Four)
3. **Classification.**— Class-III (Non-Gazetted)
4. **Scale of Pay.**— (I) **Pay scale for regular incumbents.**—Rs.5910-20200+ 1900.GP
(II) 10300-34800+3200 GP (This PB will be given after 2 years service.)

Emoluments for Contractual Employees.—Rs. 7810/- as per details given in Col. 15-A.

5. **Whether “Selection” post or “Non-Selection” post.**— Non-selection
6. **Age for direct recruitment .**—Between 18 to 45 years.

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(9) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(10) Age and experience in the case of direct recruitment are relaxable at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other Qualifications prescribed for direct recruits.—
(a) ESSENTIAL QUALIFICATIONS.—(i) Should have passed the 10+2 Examination or equivalent` from a recognized Board of School Education/University.

(ii) Should posses a minimum speed of 30 words per minute in English typewriting or 25 words per minute in Hindi Type writing on Computer.

(iii) Should have the knowledge of 'Word Processing in Computer as prescribed by the Recruiting Authority.

(b) DESIRABLE QUALIFICATIONS.—Knowledge of customs, manners & dialects of Himachal Pradesh & suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational Qualification prescribed for direct recruits will apply in the case of promotees?.—(i) Age : Not Applicable.

(ii) **Educational Qualification.—** As per col. No.7 above & Col. No. 11 below.

9. Period of probation, if any.—Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of Recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled in by various methods.— (i) 80% on secondment basis failing which by direct recruitment on contract basis.

(ii) 20% by promotion.

11. In case of recruitment by promotion/ deputation/transfer, grades from which promotion/ deputation/ transfer is to be made.—(i) 20% by promotion from amongst the Class-IV officials who passed the 10+2 Examination or equivalent from recognized Board/University and also possess five years regular service or regular combined with continuous adhoc service in the grade. For the purpose of promotion a combined seniority of Class-IV employees on the basis of length of service without disturbing their cadre-wise inter-se-seniority shall be prescribed.

(ii) In case of transfer/deputation /secondment from amongst person holding analogous post in any HP Govt. Department/Boards/Corporations/Institutions with 5 years regular service or regular combined with daily wages/Contract/ad-hoc service, if any, failing which by direct recruitment;

In all cases of promotions, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the condition that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provision of R&P Rules;

Provided that in all cases where a junior person becomes eligible for consideration by virtue of his/her total length of service (including the service rendered on adhoc basis, followed by regular service/appointment) in the feeder, post in view of the provision referred to above, all persons senior to him/her in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration;

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of atleast three year's or that prescribed in the R&P Rules for the post, whichever is less;

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the proceeding proviso, the person(s) junior to him/her shall also be deemed to be ineligible for consideration for sun promotion.

Explanation.—the last proviso shall not render the junior incumbent(s) ineligible for consideration for promotion if the senior ineligible person(s) happened to be ExServicemen recruited under the provisions of Rule -3 of the Demobilized Armed Forces Personnel (reservation of vacancies in Himachal State Non-Technical Service) Rules, 1972 and having been given the benefit of seniority there under or recruited under the provisions of Rule-3 of the Ex-Servicemen (Reservation of vacancies in the Himachal Pradesh Technical Services) Rules, 1985 and having been given the benefit of seniority there-under.

Similarly, in all cases of confirmation, adhoc service rendered on the feeder post, if any, prior to the regular appointment/promotion against such post shall be taken into account towards the length of service, if the adhoc appointment/promotion had been made after proper selection and in accordance with the provision of the R&P Rules.

Provided that inter-se-seniority as a result of confirmation after taking into account, adhoc service rendered as referred to above shall remain unchanged.

12. If a Departmental Promotion Committee exists, what is its composition.—As may be constituted by the recruiting Authority from time to time.

13. Circumstances under which the HP PSC is to be consulted in making recruitment.— As required under the law.

14. Essential requirement for a direct recruitment.—A candidate for appointment to any service or post must be a citizen of India.

15. Selection for appointment to post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce test. If HPSSB or other recruiting authority as the case may be so considered necessary or expedient by a written test or practical test the standard or syllabus of which will be determined by the HPSSB/other recruiting authority as the case may be.

15-A Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(I) CONCEPT.—(a) Under this policy, the Clerks in the BBND A will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Clerks appointed on contract basis will be paid Consolidated fixed amount of Rs. 5910/- + grade pay of Rs. 1900/- total initial pay of Rs. 7810/- per month or as fixed by the Government from time to time. The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBND A, will be the appointing and disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL CLERKS.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/ Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she has to sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed emoluments of Rs. 5910/- + with grade pay of Rs. 1900 total Rs. 7810/-per month as fixed by Government from time to time. The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/ selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/ She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable

18. Power to relax.—Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-A

**RECRUITMENT AND PROMOTION RULES FOR THE POST OF DRIVER CLASS-III
(NON-GAZETTED), IN THE BADDI BAROTIWALA NALAGARH DEVELOPMENT
AUTHORITY, BADDI, DISTT. SOLAN, HIMACHAL PRADESH**

1. **Name of the Post.**— Driver
2. **Number of Post(s).**— 3 (Three)
3. **Classification.**— Class-III (Non-Gazetted)

4. Scale of pay.— (I) Pay scale for regular incumbents:

(a) Pay Band: Rs. 5910-20200+2000 GP.

(b) 5910-20200+2400 (GP)

(This PB will be given after 2 years of regular service)

(II) Emoluments for Contractual Employees: Rs. 7910/- as per details given in Col.15-A.

5. Whether “Selection” Post or “Non-Selection” post.—Non-Selection.**6. Age for Direct Recruitment.—** Between 18 to 45 years.

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caster/Scheduled Tribes/Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(1) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(2) Age and experience in the case of direct recruitment are relaxable at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualification required for direct recruits.—(a) ESSENTIAL QUALIFICATIONS.—(i) Should be Matriculate or its equivalent from recognized Board of School Education/Institution.

(ii) Must possess valid driving license for the plying of heavy/ light vehicles in hilly terrain.

(b) DESIRABLE QUALIFICATIONS.—Knowledge of customs, manners and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualifications prescribed for direct recruits will apply in the case of the promotees?— Age : Not applicable.

Education Qualification.— Yes as prescribed against col. No. 7 above.

9. Period of probation, if any.— Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.—On secondment basis failing which by direct recruitment on contract basis. The contract employees will get emoluments as given in Col. 15-A and will be governed by service conditions as specified in the said column.

11. In case of recruitment by promotion, deputation, transfer grades from which promotion/ deputation is to be made.— By secondment basis from amongst person holding analogous post in any Department/Boards/ Corporations/ Institutions with 5 years regular service or regular combined with daily wages/ Contract/ ad-hoc service, if any, failing which by direct recruitment.

12. If a Departmental Promotion Committee exists, what is its composition.—Not applicable.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.— As required under the law.

14. Essential requirement for direct recruitment.—A candidate for appointment to any service or post must be a Citizen of India.

15. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva-voce and practical test for driving and maintenance skill of the candidate. The Departmental/ Authority Recruitment Committee for practical test shall comprise of at least two persons from amongst Motor Vehicle Inspector, A.E. Mechanical, HP PWD and Manager/ Foreman of HRTC in addition to the nominee(s) of appointing Authority Passing of practical test shall be mandatory.

15-A Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(i) CONCEPT.—(a) Under this policy, the Drivers in the BBND A will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBND A.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Drivers appointed on contract basis will be paid Consolidated fixed amount of Rs. 5910/- + with grade pay of Rs. 2000 total Rs. 7910/- per month as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBNDA, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL DRIVERS.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/ Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed emoluments of Rs. 5910/- + with grade pay of Rs. 2000 total Rs. 7910/-per month (as fixed by Government from time to time). The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/ selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation .—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.— Not Applicable.

18. Power to Relax.— Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-A.

RECRUITMENT AND PROMOTION RULES FOR THE POST OF PEON/ CHAINMAN/ CHOWKIDAR/SWEEPER CLASS-IV (NON-GAZETTED) IN THE BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY, BADDI, DISTT. SOLAN, HIMACHAL PRADESH

1. **Name of the post.—** Peon/ Chainman/ Chowkidar/Sweeper.
2. **Number of posts.—** 15 (Fifteen)
3. **Classification.—** Class-IV (Non-Gazetted)
4. **Scale of pay.—** (I) Pay scale for regular incumbents:
Pay Band Rs. 4900-10680+1300 Grade Pay.
Initial Start=6200/-
(II) 4900-10680+1650 (GP)
(This PB will be given after 2 years of regular service)
Contractual Emoluments:-Rs 6200/-.
5. **Whether “Selection” post or “Non-Selection” post .—** Non-Selection.
6. **Age for direct Recruitment.—** Between 18 to 45 years.

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Govt. including those who have been appointed on adhoc or on contract basis.

Provided further that if a candidate appointed on adhoc basis or on contract basis had become over-age on the date when he was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such adhoc or contract appointment;

Provided further that upper age limit is relax able for Scheduled Caste/ Scheduled Tribes/ Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government;

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/ Autonomous Bodies at the time of initial of constitution of such Corporations/Autonomous Bodies

shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however, be admissible to such staff of the Public Sector Corporations/ Autonomous Bodies after initial constitution of the Public Sector Corporations/ Autonomous Bodies.

(1) Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

(2) Age and experience in the case of direct recruitment are relaxable at the discretion of the Recruiting Authority in case the candidate is otherwise well qualified.

7. Minimum Educational and other qualification required for direct recruits.—(a) ESSENTIAL QUALIFICATIONS.—Should be Middle pass from the H.P. Board of School Education and any other recognized Institution.

(b) DESIRABLE QUALIFICATIONS.—Knowledge of customs, manners & dialects of Himachal Pradesh & suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and Educational qualifications prescribed for direct recruits will apply in the case of the promotees?.— Age : Not applicable.

Education Qualification.— Yes as prescribed against col. No. 7 above.

9. Period of probation, if any.— Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment, whether by direct recruitment or by promotion, deputation, transfer and the percentage of posts to be filled-in by various methods.—On secondment basis failing which by direct recruitment on contract basis. The contract employees will get emoluments as given in Col. 15-A and will be governed by service conditions as specified in the said column.

11. In case of recruitment by promotion, deputation, transfer grades from which promotion/deputation is to be made.— By secondment from amongst person holding analogous post in any Government Department/Boards/Corporations/ Institutions with 5 years regular service or regular combined with daily wages/ Contract/ adhoc service, if any, failing which by direct recruitment.

By promoting from amongst the Account with five years regular service or regular combined with continuous adhoc service rendered, if any, in the grade.

12. If a Departmental Promotion Committee exists, what is its composition?.—Not Applicable.

13. Circumstances under which the HP Public Service Commission is to be consulted in making recruitment.— As required under the law.

14. Essential requirement for direct recruitment.— A candidate for appointment to any service or post must be a Citizen of India.

15. Selection for appointment to the post by direct recruitment.— Selection for appointment to the post in the case of direct recruitment shall be made on the basis of viva voce test, if the recruiting authority so consider necessary or expedient by a written test or practical test, the standard / syllabus etc. of which, will be determined by the Board / Other recruiting authority.

15(A) Selection for appointment to the post by contract appointment.— Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:

(I) CONCEPT.—(a) Under this policy, the Peons/ Chainmen/Chowkidars/Sweepers in the BBNDA will be engaged on contract basis initially for one year; which may be extendable on year-to-year basis:

Provided that for extension/ renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/ extended.

(b) The candidate will be selected from the candidates sponsored by the Employment Exchanges and by advertising the post in two leading newspapers by the C.E.O., BBNDA.

(c) The Selection will be made in accordance with eligibility condition prescribed in the rules.

(II) CONTRACTUAL EMOLUMENTS.—The Peons, Chainmen, Chowkidars and Sweepers appointed on contract basis will be paid Consolidated fixed amount of Rs. 4900/- + with grade pay of Rs. 1300 total 6200/- per month as fixed by the Government from time to time). The Contract Appointee will be entitled for annual increase in contractual amount @ 3% and no other allied benefits such as senior/selection scales etc. shall be given.

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chief Executive Officer, BBNDA, will be the appointing & disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voce test or if considered necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority i.e. HOD of the concerned Authority.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL PEON, CHAINMAN, CHOWKIDAR AND SWEEPER.—As may be constituted by the concerned recruiting authority i.e. HOD of the concerned Department/ Authority from time to time.

(VI) AGREEMENT.—After selection of a candidate he/she shall sign an Agreement as per Annexure B appended to these rules.

TERMS & CONDITIONS.—(a) The contract appointee will be paid fixed emoluments of Rs. 4900/- + with grade pay of Rs. 1300 total 6200/-per month as fixed by Government from time to time. The contract appointee will be entitled for increase in contractual amount @ 3% of minimum of the pay band +grade pay of the post for further extended years and no other allied benefits such as senior/selection scales etc. will be given.

(b) The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(c) The contractual appointee shall be entitled for 1 day casual leave after putting one month's service. However, the contract employee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/ She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated up to the Calendar year and will not be carried forward for the next Calendar year.

(d) Unauthorized absence from the duty without the approval of the controlling officer shall automatically lead to the termination of the contract. Contractual appointee shall not be entitled for contractual amount for the period of absence from duty.

(e) An official appointed on contract basis who have completed three years tenure at one place of the posting will be eligible for transfer on need based basis wherever required on administrative ground.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Govt. registered Medical Practitioner. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate reexamined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of Service Rules like FRSR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc. as are applicable in case of regular employee will not be applicable in case of contract appointees.

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribes/Other Backwards Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

17. Departmental Examination.—Not Applicable

18. Power to Relax.—Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class or category of persons or post(s).

Annexure-B

FORM OF CONTRACT/AGREEMENT TO BE EXECUTED BETWEEN PEON, CHAINMAN, CHOWKIDAR, SWEEPER AND THE BADDI BAROTIWALA NALAGARH DEVELOPMENT AUTHORITY (BBNDA), THROUGH THE CHIEF EXECUTIVE OFFICER.

This agreement is made on thisday of in the yearBetween Sh./Smt.S/o/ D/o Shri..... R/o Contract appointee (hereinafter called the FIRST PARTY), AND The BBNDA through **Chief Executive Officer** (here-in-after the SECOND PARTY).Whereas, the SECOND PARTY has engaged the aforesaid FIRST PARTY and the FIRST PARTY has agreed to serve as a Peon/Chainman/ Chowkidar/ Sweeper on contract basis on the following terms & conditions:—

1. That the FIRST PARTY shall remain in the service of the SECOND PARTY as a Peon/ Chainman/ Chowkidar/ Sweeper for a period of 1 year commencing on day ofand ending on the day of It is specifically mentioned and agreed upon by both the parties that the contract of the FIRST PARTY WITH SECOND PARTY shall ipso-facto stand terminated on the last working day i.e. on -----and information notice shall not be necessary.

Provided that for further extension/ renewal of contract period the HOD shall issue a certificate that the service and conduct of the contract appointee was satisfactory during the year and only then the period of contract is to be renewed/ extended.

2. The contractual amount of the FIRST PARTY will be Rs.6200/-per month.
3. The service of FIRST PARTY will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found good or if a regular incumbent is appointed/ posted against the vacancy for which the first party was engaged on contract.
4. The contractual Peon/ Chainman/ Chowkidar/ Sweeper will be entitled for 1 day casual leave after putting in one month service. However, the contract appointee will also be entitled for 12 weeks maternity leave and 10 days Medical leave. He/ She shall not be entitled for medical re-imburement and LTC etc.

Provided that un-availed Casual Leave and Medical leave can be accumulated up to the Calendar year and will not be carried forward for the next Calendar year.

5. Unauthorized absence from the duty without the approval of the controlling Officer shall automatically lead to termination of the contract. A contractual Peon/Chainman/ Chowkidar/Sweeper will not be entitled for contractual amount for the period of absence from duty.
6. An official appointed on Contract basis who have completed three years tenure at one place of posting will be eligible for transfer on need based basis wherever required on administrative grounds.
7. Selected candidate will have to submit a certificate of his/her fitness from a Government/Registered Medical Practitioner. In case of Women candidate pregnant beyond 12 weeks will render her temporarily unfit till the confinement is over. The women candidate should be reexamined for the fitness from an authorized Medical Officer/Practitioner.
8. Contract appointee shall be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counter-part-official at the minimum of pay scale.
9. The Employees Group Insurance Scheme as well as EPF/GPF will not be applicable to contractual appointee(s).

IN WITNESS THE FIRST PARTY AND SECOND PARTY have herein to set their hands the day, month and year first, above written.

IN THE PRESENCE OF WITNESS:

1. -----

(Signature of the FIRST PARTY)

(Name and Full Address)

2. -----

(Signature of the SECOND PARTY)

(Name and Full Address)

MUNICIPAL COUNCIL, THEOG DRAFT/MODEL PLASTIC WASTE (MANAGEMENT AND HANDLING) BYE-LAWS, 2014

NOTIFICATION

Dated, the 6th March, 2014

No. 22-IV/MC/2013-1031-34.—In compliance to the Hon'ble High Court order dated 26-12-2013 passed in CWP No. 1732/2010 along with other CWPs, the following Plastic Waste bye-laws, 2014 made by the M.Corp./MC/NP in exercise of the power conferred by Section 217 and Section 219 read with Clause d) (v) of sub section (1) of Section 202 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) and para (3) of clause G of Sub Section (1) of Section 395 and 397 of the Himachal Pradesh Municipal Corporation Act, 1994 as amended from time to time are hereby published in the Rajpatra, Himachal Pradesh (extraordinary) for the information of general public and notice is hereby given that the said draft bye-laws shall be considered by the M.Corp./MC/NP after expiry of a period of 15 days from the date of its publication in the Rajpatra, Himachal Pradesh.

If any person, likely to be affected by these draft bye-laws has any, objection(s) against these draft rules, he may sent the written objections to the Commissioner/Executive Officer/Secretary of concerned ULB, within the aforesaid period.

Objections, if any, received within the period as specified above, shall be taken into consideration by the MC/NP before finalizing these Bye-Laws namely:- "Municipal Council, Theog (Management and Handling) of Plastic Waste Bye-laws, 2014."

Preliminary

1. Short title, commencement and application:—(i) These Bye-Laws may be called, "M.Corp./MC/NP-Theog Plastic Waste (Management and Handling) Bye-laws, 2014."

(ii) These Bye-laws shall come into force from the date of their publication in the Rajpatra (extraordinary) Himachal Pradesh.

(iii) These Bye-laws shall be applicable within the jurisdiction of M.Corp./MC/NP Theog - as defined from time to time.

2. Definitions:—(1) In these Bye-laws, unless the context otherwise requires:—

- (a) “**Act**” means the H.P. Municipal Corporation Act, 1994 (Act No.12) / H.P. Municipal Act, 1994 (13 of 1994) and Environment (Protection) Act, 1986 (29 of 1986);
- (b) “**Authorized Officer**” means any officer/official duly authorized by the Municipality under these Bye-laws;
- (c) “**Carry bags**” means all plastic bags used to carry commodities, including self carrying features;
- (d) “**Compostable plastics**” means plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials and does not leave visible, distinguishable or toxic residue;
- (e) “**Disintegration**” means the physical breakdown of a material into very small fragments;
- (f) “**Extended Producer’s Responsibility (EPR)**” means the responsibility of a producer or a manufacturer of plastic carry bags and multilayered plastics, pouches or packages for the environmentally sound management of the product until the end of its life. This responsibility also applies to all manufactures using such packaging;
- (g) “**Manufacturer**” means any producer who manufactures plastic carry bags, multilayered packing, pouches and the like or uses such materials in packing of a product;
- (h) “**Municipality**” means an institution of Self Government constituted as a Nagar Panchayat or municipal council or Municipal Corporation under this Act or any other local body constituted under the relevant statutes and, where the management and handling of municipal solid waste is entrusted to such agency;
- (i) “**Multilayered Plastics**” means any material having a combination of more than one layer or packing material such as paper, paper board, polymeric materials, metalised layers or aluminium foil, either in the form of a laminate or co-extruded structure;
- (j) “**Occupier**” includes any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable and also include a tenant;
- (k) “**Plastic**” means material which contain as an essential ingredient a high polymer and which at some stage in its processing into finished products can be shaped by flow;
- (l) “**Plastic waste**” means any plastic product such as carry bags, pouches or multilayered packing, which have been discarded after use or after their intended life is over;
- (m) “**Registration**” means registration of units manufacturing or recycling carry bags made of virgin or recycled plastics with the concerned State Pollution Control Board or Pollution Control Committee, as the case may be, within the jurisdiction of the Municipality;
- (n) “**Rule**” means the rules made under the H.P. Municipal Corporation Act, 1994 (Act No.12) / H.P. Municipal Act, 1994, (13 of 1994) and Environment (Protection) Act, 1986 (29 of 1986);

(o) **“Section” means section of the Act;**

(p) **“Virgin Plastic”** means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;

(q) **“Waste management”** means the scientific reduction, re-use, recovery, recycling, composting or disposal of plastic waste;

(r) **“Waste pickers”** means individuals or groups of individuals engaged in the collection of plastic waste.

(2) All other words and expressions used in these Bye-laws, but not defined, shall have the same meaning as are assigned them in the Act or Rules framed thereunder.

3. Prescribed Authority: - for enforcement of the provisions of these Bye-laws relating to the use, collection, segregation, transportation and disposal of post consumer plastic waste shall be the concerned municipality and its authorized officer/official, as the case may be.

4. Generation of Plastic Waste:

(1) The Municipality may assess the quantum of post consumer plastic waste generated through delineating high, mid and low waste generating areas within its jurisdiction and conducting waste audit in the manner as provided under section 9 of Bye-Laws in question

(2) The Municipality may ask manufacturers, distributors and other person who produce or handle commodities for plastic quantum within its jurisdiction and also with respect to type, size, labeling and composition of packaging.

5. Segregation of Plastic Waste:—(1) Municipality shall ensure post consumer plastic waste through primary or secondary segregation from the waste stream

(2) No owner or occupier of any premises shall keep or allow to be kept staking or deposits of post consumer plastic waste which is likely to occasion a nuisance or is likely to be dangerous to health and environment.

6. Plastic Waste Management Centers (PWMC):—(1) Municipality shall be responsible for setting up, operationalisation and co-ordination of the plastic waste management system ensuring collection, storage, transportation, treatment, disposal and for performing the associated functions, namely:-The Municipality shall establish a plastic waste management centre (PWMC) headed by its Corporation Health Officer/Executive Officer/Secretary. The plastic waste management centre within the municipality will ensure that post consumer plastic waste is recovered from the waste stream.

(2) The PWMC shall ensure the identification and involvement of the waste pickers, agencies working in waste management sector and formalization of the informal post consumer plastic waste collection units within jurisdiction of the Municipality.

(3) The PWMC shall register and grant authorization to such informal post consumer plastic waste collection units within the Municipality in the format as prescribed by the municipality from time to time.

(4) The registration granted under these bye laws shall be valid for a period of one year, unless revoked suspended or cancelled; and registration shall not be revoked suspended or cancelled without providing the registered plastic waste unit an opportunity for explanation to the authority.

(5) The PWMC may also establish plastic waste collection units in Municipality jurisdiction involving plastic bulk generators.

(6) The PWMC may ensure such unit's channelization to authorized recyclers

(7) The PWMC shall create awareness among all stakeholders about their responsibilities and ill effects of plastic waste;

7. Plastic Waste Recycling and Recovery:—The plastic waste management shall be as under:—

(1) Recycling, recovery or disposal of post consumer plastic waste shall be carried out as per the rules, regulations and standards stipulated by the Central Government from time to time;

(2) Recycling of plastics shall be carried out in accordance with the Indian standard: IS 14534: 1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;

(3) Recyclers shall ensure that recycling facilities are in accordance with the Indian Standard: IS 14534: 1998 titled as Guidelines for Recycling of Plastic and in compliance with the rules under the Environment (Protection) Act, 1986, as amended from time to time;

(4) The Municipality shall ensure that the residues generated from recycling processes are disposed off in compliance with Schedule II (Management of Municipal Solid Wastes) and Schedule III (Specifications for Landfill Sites) of the Municipal Solid Wastes (Management and Handling) Rules, 2000 made under the Environment (Protection) Act, 1986, as amended from time to time.

8. Prohibition on Littering and Burning of Plastic Waste:—(1) No owner or occupier shall dispose-off any post consumer plastic waste to run down or to be thrown into any drain sink or any other place within municipal area except in such a manner as shall prevent any avoidable nuisance.

(2) No owner or occupier of any premises shall deposit post consumer plastic waste in any street, on the verandah of any building, any unoccupied ground along side, on the bank of a water course, any dustbin, vehicle and vessel not intended for the removal of the same.

(3) No owner or occupier of any premises shall burn the post consumer plastic waste

(4) If any corporate body, firm or other association of individuals committing offence under this section; every person who, at the time of the commission of the offence, was in charge of the conduct of the corporate body shall be deemed to be guilty.

9. Waste Audit:—(i) The Municipality shall manage the plastic waste by undertaking waste audit in the beginning of the year.

(ii) The results of the waste audit shall be compiled and sent to the HP State Pollution Control Board/State Government.

10. Extended Producer's Responsibility:—The Municipality may ask the manufactures, either collectively or individually in line with the principle of Extended Producer's Responsibility (EPR) involving such manufactures, registered within its jurisdiction and brand owners with registered offices within its jurisdiction to provide the required finance to establish such collection centers.

11. Sustainable Use of Plastic Waste:—The Municipality shall encourage the use of plastic waste by adopting suitable technology such as road construction, co-incineration etc. The municipality or the operator intending to use such technology shall ensure the compliance with the prescribed standards including pollution norms prescribed by the competent authority in this regard

12. Penalty:—Whosoever contravenes the provision of these Bye-laws shall be penalize as provided under the Act and the prescribed authority may request the competent authority to withdraw registration/recognition, if any, granted in his favour.

By order,
Sd/-
Executive officer,
Municipal Council, Theog.

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 23 अप्रैल, 2014

सं0पी0बी0डब्ल्यू0(बी0)एफ(5) 39/2013.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु गांव शिलाई तहसील शिलाई, जिला सिरमौर में डिग्री कालेज सडक के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन अधिनियम, 1894 की धारा-6 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-7 के अधीन भू-अर्जन समाहर्ता लोक निर्माण विभाग विन्टर फिल्ड, शिमला को उक्त भूमि के अर्जन करने के आदेश लेने का एतद् द्वारा निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता, (शि0क्षेत्र) लोक निर्माण विभाग विन्टर फिल्ड, शिमला के कार्यालय में किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नम्बर	क्षेत्र (बीघा-बीस्वा)
सिरमौर	शिलाई	शिलाई	5502 / 849 / 1	1-1
			5502 / 849 / 2	0-2
			5647 / 844 / 1	1-9
			5510 / 848 / 1	2-11
		कुल जोड . .	किता- 4	5-13

आदेश द्वारा,
अति0 मुख्यसचिव (लोक निर्माण)
हिमाचल प्रदेश सरकार।

In the Court of Dr. Jitender Kanwar H.A.S., Sub-Divisional Magistrate, Bharmaur, District Chamba, Himachal Pradesh

Shri Adan Singh s/o Shri Nanak Chand, resident of V. P. O. Kugti, Tehsil Bharmaur, District Chamba, Himachal Pradesh .. *Applicant.*

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C., under Section 13 (3) of the Birth and Death Registration Act, 1969.

Whereas, Shri Adan Singh s/o Shri Nanak Chand, resident of V. P. O. Kugti, Tehsil Bharmaur, District Chamba, Himachal Pradesh has filed an application alongwith an affidavit regarding the registration of Date of Birth *i. e.* 11-2-1992 for entry in the record of concerned Gram Panchayat Kugti, Tehsil Bharmaur, District Chamba, Himachal Pradesh, thereof.

Hence, this proclamation is issued to the General Public that if they have any objection/claim regarding the registration of his Date of Birth *i. e.* 11-2-1992. They may file their claim/objections on or before 30-4-2014 in this court failing which necessary orders will be passed to the concerned Gram Panchayat Kugti for registration.

Given today under my signature and seal of the court.

Seal.

JITENDER KANWAR,
Sub-Divisional Magistrate,
Bharmaur, District Chamba, Himachal Pradesh.

In the Court of Dr. Chand Prakah Sharma, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, Himachal Pradesh

In the matter of :

1. Shri Ashwani Kumar aged 23 years s/o Shri Kashmir Singh, r/o Village Pohanj, P. O. Banalag, Tehsil and District Hamirpur (H. P.).

2. Smt. Reshman Devi aged 23 years d/o Shri Jagdish Chand, r/o Village Matrehr, P. O. Majhin, Tehsil Khundian, District Kangra (H. P.) c/o Ma Janki College of Nursing, Hamirpur (H.P.) .. *Applicants.*

Versus

General public

Subject.—Proclamation for the registration of marriage under section 16 of Special Marriage Act, 1954.

Shri Ashwani Kumar and Smt. Reshman Devi have filed an application alongwith affidavits in the court of undersigned under section 16 of Special Marriage Act, 1954 that they have solemnized their marriage on 21-3-2014 at Shiv Mandir, Anu, District Hamirpur, Himachal Pradesh and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 28-4-2014. The objection received after 28-4-2014 will not be entertained and marriage will be registered accordingly.

Issued today on 22-3-2014 under my hand and seal of the court.

Seal.

CHAND PRAKASH SHARMA,
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H. P.).*

**In the Court of DR. Chand Prakah Sharma, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, Himachal Pradesh**

In the matter of :

1. Shri Rakesh Kumar Banga aged 33 years s/o Shri Roshan Lal, r/o Village Chamardi, P.O., Tehsil and District Hamirpur (H. P.).

2. Smt. Tripta Banga aged 30 years d/o Shri Purshotam Dass, r/o Village Dehra, P.O. Hatwar, Tehsil Ghumarwin, District Bilaspur (H. P.) at present w/o Shri Rakesh Kumar Banga aged 33 years s/o Shri Roshan Lal, r/o Village Chamardi, P.O., Tehsil and District Hamirpur (H. P.)
.. Applicants.

Versus

General public

Subject.—Proclamation for the registration of marriage under section 16 of Special Marriage Act, 1954.

Shri Rakesh Kumar and Tripta Devi have filed an application alongwith affidavits in the court of undersigned under section 16 of Special Marriage Act, 1954 that they have solemnized their marriage on 4-8-2006 at Sain Sadan at Duha, District Hamirpur and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this Court on or before 12-5-2014. The objection received after 12-5-2014 will not be entertained and marriage will be registered accordingly.

Issued today on 22-3-2014 under my hand and seal of the court.

Seal.

CHAND PRAKASH SHARMA,
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H. P.).*

**In the Court of Shri Balwan Chand (HAS), Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur, Himachal Pradesh**

In the matter of :

1. Shri Vijay Kumar aged 27 years s/o Shri Basant Ram, r/o Village Lohar Balli, P. O. Bir Bagehra, Tehsil Sujanpur, District Hamirpur (H. P.) at present c/o Kashmir Singh s/o Shri Johgal Ram, V.P.O. and Tehsil Bhoranj, District Hamirpur, Himachal Pradesh.

2. Smt. Shalu Devi aged 22 years d/o Shri Suresh Kumar, r/o Village Kachak Jaggian, P. O. and Tehsil Jaisinghpur, District Kangra (H. P.).

Versus

General public

Subject.—Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment) Act, 01 (49 of 2001).

Shri Vijay Kumar aged 27 years s/o Shri Basant Ram, r/o Village Lohar Balli, P. O. Bir Bagehra, Tehsil Sujanpur, District Hamirpur (H. P.) at present c/o Kashmir Singh s/o Shri Johgal Ram, V.P.O. and Tehsil Bhoranj, District Hamirpur, Himachal Pradesh and Smt. Shalu Devi aged 22 years d/o Shri Suresh Kumar, r/o Village Kachak Jaggian, P. O. and Tehsil Jaisinghpur, District Kangra (H. P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment) Act, 01 (49 of 2001) that they have solemnized their marriage ceremony on 20-3-2014 at Awahdevi Mata Mandir, Awah Devi, District Hamirpur, Himachal Pradesh as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this Court on or before 2-5-2014. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 2-4-2014 under my hand and seal of the court.

Seal.

BALWAN CHAND,
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur, Himachal Pradesh.*

सामान्य प्रशासन विभाग
(गोपनीय एवं मन्त्रीपरिषद्)

अधिसूचना

शिमला-2, 17 अप्रैल, 2014

संख्या: जी.ए.डी.-(सी सी)5-2/71.—हिमाचल प्रदेश की राज्यपाल, भारत के संविधान के अनुच्छेद 166 के खण्ड (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, दी बिजनैस ऑफ दी गवर्नमेंट ऑफ हिमाचल प्रदेश (ऐलॉकेशन) रूलज़, 1971 का और संशोधन करने के लिए निम्नलिखित नियम बनाती हैं, अर्थात्:—

1. **संक्षिप्त नाम और प्रारम्भ.**—(1) इन नियमों का संक्षिप्त नाम दी बिजनैस ऑफ दी गवर्नमेंट ऑफ हिमाचल प्रदेश (ऐलॉकेशन) 148 वाँ संशोधन नियम, 2014 है।

(2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **शेड्यूल का संशोधन.**— दी बिजनैस ऑफ दी गवर्नमेंट ऑफ हिमाचल प्रदेश (ऐलॉकेशन) रूलज़, 1971 से संलग्न शेड्यूल में, शीर्षक 'GENERAL ADMINISTRATION DEPARTMENT' के उप-शीर्षक '(a) GENERAL, POLITICAL AND MISCELLANEOUS' के अधीन विद्यमान प्रविष्टि 48 के पश्चात् निम्नलिखित प्रविष्टि अन्तःस्थापित की जाएगी, अर्थात्:—

“49. H.P. Rajput Kalyan Board and H.P. Brahmin Kalyan Board.”.

आदेश द्वारा,
हस्ताक्षरित /—
मुख्य सचिव।

[Authoritative English Text of this Department Notification No. GAD-(CC)-5-2/71 dated 7.4.2014 as required under clause (3) of Article 348 of the Constitution of India].

GENERAL ADMINISTRATION DEPARTMENT

(Confidential & Cabinet)

NOTIFICATION

Shimla-171002, the 17th April, 2014

No. GAD-(CC)-5-2/71.—In exercise of the powers conferred by clause (3) of article 166 of the Constitution of India, the Governor, Himachal Pradesh, is pleased to make the following rules further to amend the Business of the Government of Himachal Pradesh (Allocation) Rules, 1971, namely:—

1. **Short title and Commencement.**— (1) These rules may be called the Business of the Government of Himachal Pradesh (Allocation) 148th Amendment Rules, 2014.

(2) They shall come into force from the date of publication in the Official Gazette (e-Gazette), Himachal Pradesh.

2. Amendment of the SCHEDULE.—In the SCHEDULE appended to the Business of the Government of Himachal Pradesh (Allocation) Rules, 1971, under the heading ‘GENERAL ADMINISTRATION DEPARTMENT’, sub-heading ‘(a) GENERAL, POLITICAL AND MISCELLANEOUS’, after the existing entry 48, the following entry shall be inserted, namely:--

“49.H.P. Rajput Kalyan Board and H.P. Brahmin Kalyan Board.”.

By order,
Sd/-
Chief Secretary.